

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 3023/ 2019

Thursday, this 17th Day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mandeep Kumar
Aged about 33 years,
S/o Raj Kumar
R/o 212 Shri Nagar, Mirzapur Road,
Rachna Washing Powder Wali Gully,
Hisar, Haryana-125001.

.....Applicant
(By Advocate Mr. Anuj Aggarwal)

-Versus-

1. The Directorate of Education
Govt. of NCT of Delhi
Through the Director of Education
Old Secretariat Building,
Civil Lines, Delhi-110054.

2. Delhi Subordinate Services Selection Board (DSSSB)
Through its Chairman
Govt. of NCT of Delhi
FC-18, Institutional Area,
Karkardooma, Delhi-110092.

.....Respondents
(By Advocates : Mr Saurabh Chadda, Mr Rohit Bhagat & Mr Akshay Singh)

O R D E R (ORAL)

Justice L. Narasimha Reddy, Chairman

The Delhi Administration initiated steps for appointment of Teachers of various categories, by issuing Advertisement No.2/2017. The applicant responded to the same for the post of TGT (English)

(Male), with Post Code No.13/2017. It is stated that he did fairly well in the written test and secured 93.75 marks. His grievance is that though several candidates with less marks were selected, he was not selected.

This O.A is filed with a prayer to direct the respondents to appoint him to the post of TGT (English). Another prayer of the applicant is to grant him relaxation of age limit.

2. We heard Mr. Anuj Aggarwal, learned counsel for the applicant and Mr. Saurabh Chadda, learned counsel for the respondents, at the stage of admission.

3. There is no dispute that had the applicant been otherwise qualified, he would have been selected with the marks secured by him. It appears that two issues arose in his case, i.e., (a) whether the applicant's social status of OBC can be recognised by the respondents; and (b) whether he is entitled for relaxation of age limit. Though the applicant made representation, it is more in the form of a sermon to the respondents, through a request.

4. We leave it open to the applicant to make a simple representation within 15 days from today. On receipt of such representation, the respondents shall pass an appropriate order within 15 days thereafter.

5. The O.A is accordingly disposed of. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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